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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

M.A. No. 30/2025/EZ

IN

ORIGINAL APPLICATION NO. 129/2022/EZ

SUBHAS DATTA

.....APPLICANT(S)

VERSUS

VISWA BHARATI UNIVERSITY & ORS.

.....RESPONDENT(S)

REPORT ON BEHALF OF RESPONDENT NO. 05, i.e. THE WEST
BENGAL POLLUTION CONTROL BOARD.

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Filed by



DIPANJAN GHOSH
ADVOCATE

SL. NO. 13 Dt.

× 03 JUL 2026

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.....RESPONDENT(S)

REPORT ON BEHALF OF RESPONDENT NO. 05, i.e.
THE WEST BENGAL POLLUTION CONTROL
BOARD.

Most Respectfully Sheweth

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 57 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

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01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 05, to affirm this Affidavit on its behalf and as such, I am competent to do so.

02. That, this affidavit is being affirmed in pursuant to the order passed by this Hon'ble Tribunal dated 30.03.2026.

03. That, in compliance to the order passed by the Hon'ble Tribunal dated 30.03.2026, the State Board has granted Consent to Operate (CTO) to Pearson Memorial Hospital, located at Visva-Bharati University campus, P.O.- Santiniketan, Birbhum- 731235, for the period 29.06.2026 to 31.05.2033.

Copy of Consent to Operate (CTO) of State Board is annexed herewith and marked with letter "R1".

04. That, the State Board has granted Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-



03 JUL 2026

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Medical Waste Management Rules, 2016 and as amended for
for the period 29.06.2026 to 31.05.2033.

Copy of Authorization of State Board is annexed herewith
and marked with letter "R2".

05. It is therefore respectfully prayed that Hon'ble Tribunal may
pass such order/orders as it deems fit and proper in the interest
of justice.



Swarup Kumar Mandal
DEPONENT

Sd/- Dipankar
Advocate
WBPCB

03 JUL 2026

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VERIFICATION

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 57 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.

2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.

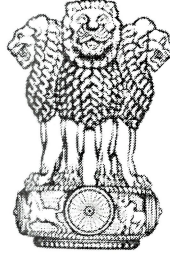
3. That, the statements made in paragraphs 2 to 5 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Swarup Kumar Mandal
DEPONENT

Identified and corrected by me
Advocate *[Signature]*
WBPCB

Solemnly Affirmed &
Declared Before Me
On Identification By.....
[Signature]
SARBANI MITRA
NOTARY
Regd. No.: 5515/08
Mob.: 8777303277

03 JUL 2026



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Government of West Bengal

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*Gibansa Mukherjee*

Authorised Signatory
(E-signed)
Department of IT&E



WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan, 10A, Block LA, Sector III
Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA
Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

CTO No.: WBPCB/8547129/2026

Date : 29/06/2026

Consent to Operate (CTO) for Health Care Establishment under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Reference: Application No.: 8547129

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants Consent to **PEARSON MEMORIAL HOSPITAL VISVA-BHARATI** (hereinafter referred to as Applicant) for its unit located at **Santiniketan Club More, P.O. & P.S.- Santiniketan, Dist- Birbhum, Pin- 731235** for the period from **29/06/2026 to 31/05/2033** to operate the Health Care Establishment and to discharge liquid effluent through **1** nos. of outlets / outfalls to **soakpit/drain after proper treatment** in accordance with the conditions as mentioned in the consent provided on any day at any instance the quality and quantity of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Environment (Protection) Act, 1986, as amended.

Breach of the conditions and / or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change after the conditions of this consent letter giving one month's notice to the applicant.

Conditions :

- 1 The consent is granted to carry on
Government Hospital: **20** Bed Capacity Others: **USG & Pathology**
- 2 The applicant shall take adequate measures to treat/store/dispose off **30** kgs. per month of Bio-medical wastes generated from the health care establishment as specified in the Rules
- 3 The applicant shall remain responsible for the quantity and quality of liquid effluent and gaseous emission.
- 4 To bring any change in the unit, stacks, place or point of discharge of effluent etc. the applicant shall obtain prior permission of the State Board.
- 5 The applicant shall take adequate measures to maintain the quality of the final effluent before discharging to the sewer shall conforms to the Standard as given below:

Parameters and standard			Frequency of sampling
Parameters	Standards	Unit	
pH	6.5-9.0		Yearly
TSS	100	mg/l	Yearly
COD	250	mg/l	Yearly
BOD	30	mg/l	Yearly
Bio assay test	90% survival of fish after 96 hours in 100% effluent		Yearly
O&G	10	mg/l	Yearly

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- 6 The applicant shall take adequate measures to maintain the quality of gaseous emissions as specified below:

Stack height from ground level (m)	Stack attached to emission sources	Capacity of emission source	Cons up-Unit	Fuel details		Control system (if any)	Concentrations of parameters not to exceed						Frequency of sampling	Remarks
				Fuel used	Quantity		PM (mg/N m ³)	CO (%)	Acid Mist (mg/N m ³)	Pb (mg/N m ³)	SO ₂ (mg/N m ³)	NO _x (mg/N m ³)		
3.5	DG Set	200	KVA	HSD	0.2 Kilo Liters/ Month		≤0.2 g/KW-hr	≤3.5 g/KW-hr				≤4.0 g/KW-hr	Yearly	MS stack connected to DG set

- 7 The applicant shall maintain the noise levels from its own sources within the premises within the limit given below:

Time	Limit in dB (A) Leq
Day time (06 a.m. to 10 p.m.)	50
Night time (10 p.m. to 06 a.m.)	40

- 8 Noise levels from the DG set should be controlled by providing an acoustic enclosure or by treating the room acoustically. Installation of DG Set must be strictly in compliance with the recommendations of the manufacturer; A proper routine and preventive maintenance procedure for the DG Set should be set and followed in consultation with the DG Set manufacturer to prevent noise levels from deterioration with use.
- 9 The applicant shall maintain good housekeeping, good working condition and take adequate measures to control pollution from all sources.
- 10 The applicant shall allow the officers of the Board to enter into applicant's premises at any reasonable time for inspecting the unit.
- 11 The applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 120 (one hundred & twenty) days before the date of expiry of this consent.
- 12 The establishment shall not make any alteration / expansion / modification in the existing process and equipment, pollution control system and shall not alter or bring in any new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.
- 13 The State Board reserves the right to revoke this consent if at any time it is found that the health care establishment is not meeting the standards as mentioned by the Board or if the pollution control equipment is found to be inoperative.
- 14 The applicant shall obtain Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-Medical Waste Management Rules, 2016 and as amended thereafter from the Board.

Special Conditions:

1. The unit should use non-chlorinated plastic bags for collection of Bio-medical wastes as per the Biomedical Waste Management Rules, 2016 and its amendments.
2. The unit should use at least 120 micron thick plastic bags as per the Plastic waste Management (Amendment) Rules, 2021. Extended Producer's Responsibility (EPR) registration should be obtained by the unit through online portal 'https://eprplastic.cpcb.gov.in'.
3. This CTO may be revoked at any time in case of any valid public complaint is lodged against your unit for violation of environmental norms.
4. Unit shall follow MoEF&CC, GoI notification vide G.S.R.281(E) dated 07/3/2016 regarding DG set stack emission.

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5. This CTO is being issued without prejudice to any court case pending in any court of law. All verdicts/ orders of the Hon'ble court shall be binding on the unit.

Any violation of the aforesaid conditions shall entail cancellation of this Consent for Operate.

For and on behalf of West Bengal Pollution Control Board



29/06/2026

**Environmental Engineer
Durgapur Regional Office**



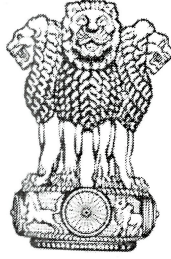
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Government of West Bengal

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*Sarbani Mitra*

Authorised Signatory
(E-signed)
Department of IT&E

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WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan, 10A, Block LA, Sector III
Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA
Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

Ref No. - WBPCB/8547381/2026

Dated:- 29/06/2026

FORM-III

(Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-Medical Waste Management Rules, 2016 and as amended)

1. M/s PEARSON MEMORIAL HOSPITAL VISVA-BHARATI, Dr S S Debnath an occupier or operator of the facility located at Santiniketan Club More, P.O. & P.S.- Santiniketan, Dist- Birbhum, Pin- 731235 is hereby granted an authorisation for: Generation, Segregation, Collection, Storage, Disposal or destruction use,.

2. M/s PEARSON MEMORIAL HOSPITAL VISVA-BHARATI is hereby authorized for handling of biomedical waste as per the capacity given below:

- (i) HCF/CBMWTF type: HCF
- (ii) Health Care Facility Category : On bed capacities of health care establishments providing service to indoor patients
- (iii) Number of beds of HCF: 20
- (iv) No of HCFs covered by the CBMWTF:
- (v) No of beds covered by the CBMWTF:
- (vi) Installed treatment and disposal capacity of CBMWTF: Kg per day
- (vii) Jurisdictional area and distance covered by the CBMWTF:
- (viii) Quantity of BMW treated or disposed : 1 Kg per day

Type of Waste Category	Quantity permitted for Handling (kg per day on monthly average basis)
Yellow	0.3
Red	0.3
White	0.4
Blue	
Total	1

3. This Authorization shall be in force for a period up to **31/05/2033** from **29/06/2026**

4. This Authorization is subject to the conditions stated below and to such other conditions as maybe specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Terms and Conditions of Authorisation

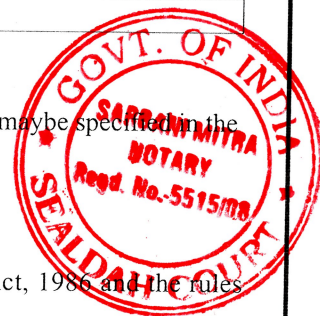
1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

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5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

Additional Conditions:

1. The occupier/operator must handle & manage bio-medical wastes as prescribed in the Bio-medical Waste Management Rules, 2016 and take all steps to ensure that such waste is handled without any adverse effect to human health & the environment.
2. The occupier shall handle mercury bearing waste as per guidelines issued by CPCB for the "Environmentally Sound Management of Mercury Waste Generated from Health Care Facilities."
3. Every authorized person shall maintain record related to generation, collection, temporary storage in accordance with rules.
4. No untreated waste shall be stored onsite for more than 48 hours.
5. The applicant shall submit an Annual Report in Form-IV to the Board by 30th June every year as required under the provisions (Rule-13) of the Bio-medical Waste Management Rules, 2016.
6. The West Bengal Pollution Control Board reserves its right to revoke, withdraw, make any reasonable variation of the conditions or change or alter this 'Authorization' by giving one month notice to the Applicant.
7. Application for renewal of authorization shall be filled at least 120 (one hundred & twenty) days before the date of expiry.

Specific conditions:

This authorization is being issued without prejudice to any court case pending in any court of law. All verdicts/ orders of the Hon'ble court shall be binding on the unit.



29/06/2026

Environmental Engineer
Durgapur Regional Office



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DIPANJAN GHOSH
ADVOCATE